

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.108 OF 2025 (WZ)**

Dnyaneshwar Margaje

.... Applicant

Versus

M/s. Mukta Stone Crusher
&Ors.

.... Respondents



**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 3**

I, Amol Satpute aged about 37 years, occupation – Service, working as Sub-Regional Officer of the Maharashtra Pollution Control Board having office at Satara New Administrative Building, 2nd Floor, Behind ST Stand, Sardar Bazar, Satara – 415 001 do hereby state on solemn affirmation as under: -

- (1) I say and submit that the present Application is filed by the Applicant alleging that Respondent No.1- M/s Mukta Stone Crusher is running Stone Crusher unit at Gat No.500, A/P Kanhawadi, Tal. Khandala, Dist. Satara, which is located near the village Kanhawadi and causing severe damage to the environment and is also adversely affecting the nearby forest & wildlife areas. It also causes severe impact on local resident of the village Kanhawadi.
- (2) I am filing this Affidavit in Reply in compliance of the Order dated 02/12/2025 passed by this Hon'ble NGT.
- (3) I say and submit that the Respondent-MPCB has granted 1st Consent to Operate to the Respondent No.1-M/s Mukta Stone Crusher on 24/01/2003, which was valid up to 31/12/2004. A copy of the 1st Consent to Operate dated 24/01/2003 is attached herewith as an **Annexure-I**.

(4) I say and submit that in order to verify the complaint received from the Applicant Shri Dyaneshwar Margaje dated 16/06/2023, the Officials of the Respondent Board at Satara visited the site of the Respondent No.1-Unit on 11/09/2023 and observed following non-compliances:

1. The stone crusher has not provided wind breaking wall along with the periphery of the crusher unit.
2. The stone crusher has not provided the fogger system at entry and exist point of the crusher unit.
3. The stone crusher has provided metalloid road within the premises.
4. The stone crusher has not taking adequate measures to avoid dust emission and thereby causing air pollution nuisance to the nearby area.

In view of the aforesaid non-compliances, the Respondent Board has issued Proposed Directions dated 09/01/2025 to Respondent No.1-PP. In response to the Proposed Directions dated 09/01/2025, the Respondent No.1-PP has submitted its reply dated 17/01/2025, stating that they are taking precautionary measures to avoid fugitive emissions and noise pollution etc. Copies of the Proposed Directions dated 09/01/2025 and reply submitted by Respondent No.1-PP dated 17/01/2025 are attached herewith as an **Annexure-II & Annexure-III respectively.**

(5) I say and submit that in the interest of natural justice, the Respondent Board has extended an opportunity of personal hearing to the Respondent No.1-Unit on 17/1/2024 and on the basis of submissions made by Respondent No. 1 – Unit during the course of hearing, the Respondent Board has issued Directions dated 29/01/2025 to Respondent No.1-Unit. A copy of the Directions dated 29/01/2025 is attached herewith as an **Annexure-IV.**

(6) I say and submit that the Respondent-MPCB has granted Renewal of Consent to Mukta Stone Crusher on 05/02/2025,



subject to certain terms & conditions, which is valid up to 31/12/2028. A copy of the Renewal of Consent dated 05/02/2025 is enclosed to the Application at Page Nos.109 to 118 as an Annexure- L colly.

- (7) I say and submit that in order to verify the present status, the officials of the Respondent- MPCB at Satara visited the site of the aforesaid unit on 26/01/2026 and observed as follows:
- I. During visit, stone crusher was found not in operation due to maintenance work.
 - II. The stone crusher unit is located at Gat No. 500, A/P Kanhawadi, Tal – Khandala, Dist- Satara, which is 57.37 mtr. away from Khandala –Bhor road and 3.00 km away from shirwal-bhor road (National Highway 965 DD –Lonand to Mahad road).
 - III. The stone crusher unit is located approximately 463 mts. away from human habitation of village Kanhawadi.
 - IV. The stone crusher has not provided vibrating screen cover with tin sheet covering.
 - V. The stone crusher unit has partially covered conveyer belts.
 - VI. The stone crusher has provided water sprinkling arrangements at Conveyer Belts, Jaw crusher and within premises.
 - VII. The stone crusher has not provided tin metal sheets along the periphery of crusher, which acts as wind breaking wall.
 - VIII. The stone crusher has provided metallic road these roads are approach roads in the crusher.
 - IX. The stone crusher has not developed green belt along the periphery of the unit.
 - X. The stone crusher has not provided covered storage to Raw material and finished goods.
 - XI. The stone crusher has not provided air pollution control systems /dust suppression system as per Board's Consent Conditions. A copy of the Visit Report along with Photographs dated 26/01/2026 is attached as an **Annexure-V**.



(8) I say and submit that it has been observed that the Respondent No.1-Stone Crusher Unit does not fulfill the siting criteria for stone crusher unit as per MPCB's Circular dated 4/3/2020. Therefore, the Respondent Boad will take appropriate action by following due procedure against Respondent No.1-Stone Crusher Unit in accordance with the law within a period of one month.

(9) Hence this Affidavit.

Solemnly affirmed on this 4th day of February 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 3

ADVOCATE

Amol Satpute
(Amol Satpute)
Sub-Regional Officer,
MPCB, Satara



BEFORE ME
J.T. Mulla
41 212 826
Adv. J. T. MULLA
B.Com.,LL.B.(Spl.) G.D.C. & A,
NOTARY (Govt. of India) Reg. No. 4222
"MAGIC" Bunglow, Gokern Nagar,
Sangamnagar, SATARA-415 003 (MAH)
Mob.:9975738834,9763230330
8329494876

Noted & Registered
at Sertal No. 577 today at satara
2026



Annexure- I

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Pune

Phone - (020) 5811694

Fax - (020) 5811701

Gram - Prepoll



2nd Floor "Jog Center"

Wakdevadi Pune - Mumbai Road

Pune - 411 003.

Cat :- ORANGE / SSI ~~M/S/XXXK~~

Date : 24/11/2003

Consent No. : ROP/E-25/cc/KIR/STR/
2242/147/2003

Consent to ~~Establish~~ Operate under Section 26 of The Water (Prevention and Control of Pollution) Act, 1974 under Section 21 of The Air (Prevention and Control of Pollution) Act, 1981 and Authorisation / Renewal of Authorisation under Rule 5 of The Hazardous Wastes (Management and Handling) & Ammended Rules 2000

(To be referred as Water Act, Air Act and HW (M & H) Ammended Rules respectively).

CONSENT is granted to M/S Mukta Stone Crusher.

Gat. No. 500

A.P- Kanhawadi

Tal- Khandala

Dist- Satara

located in the area declared under the provisions of the Water Act / Air and Authorisation under the provisions of HW (M & H) Ammended Rules 2000 subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions :-

1. The consent to ~~Establish~~ Operate is granted for a period upto **31/12/2004**
 - (1) The validity of the authorisation granted under HW (M & H) Ammended Rules 2000, how ever will be valid for a period of 5 years from the date of issue after which the industry shall submit a fresh application for authorisation.
2. The Consent is valid for the manufacture of -

Sr. No.	Product	Maximum Quantity
1)	Stone Aggrigates	16 Brass/ Day

Bundhe

3. CONDITIONS UNDER WATER ACT :

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL
- (ii) The daily quantity of sewage effluent from the factory shall not exceed - 0.2
- (iii) Trade Effluent :

Treatment :- The applicant shall provide comprehensive treatment system consisting of Primary / Secondary and / or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards :-

(1) pH	Between	-	5.5 to 9.0
(2) Suspended Solids	Not to exceed	-	200 mg/l
(3) B. O. D. 3 days 27 ⁰ C	Not to exceed	-	100 mg/l
(4) C. O. D.	Not to exceed	-	250 mg/l
(5) Oil & Grease	Not to exceed	-	10 mg/l
(6) T. D. S.	Not to exceed	-	2100 mg/l
(7) Chlorides	Not to exceed	-	600 mg/l
(8) Sulphates	Not to exceed	-	1000 mg/l
(9)			
(10)			
(11)			
(12)			



(iv) Trade Effluent Disposal **Nil**

The treated industrial effluent shall be disposed on land for gardening / irrigation.

(v) Sewage Effluent Treatment - The applicant shall provide comprehensive treatment system is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards :

Suspended Solids	Not to exceed	200 mg/l
B. O. D. 3 days 27 ⁰ C	Not to exceed	100 mg/l

(vi) Sewage Effluent Disposal :

The treated domestic effluent shall be disposed on land for gardening / irrigation.

(vii) Non-hazardous solid waste :

Type of waste	Quantity	Treatment	Disposal
Stone Dust	2B/W	-	Rasale Sale to concrte brick maufacturer

[Handwritten Signature]

(vii) Other Conditions :

4. The applicant shall comply with the provisions of The Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules thereunder :
The industry falls in the category Nil of the Act and the Rules made thereunder.

The daily water consumption for the following categories is as under :

(i) Domestic	...	0.5	...	CMD
(ii) Industrial Processing	...	-	...	CMD
(iii) Industrial Cooling	...	-	...	CMD
(iv) Agriculture/Gardening	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

Control Equipments

- a) Dust containment Cum supression systems for the equipment;
- b) Construction of Wind breaking walls;
- c) Construction of metalled roads within the premises;
- d) Regular cleaning and wetting of the ground within the premises;
- e) Gowing of green belt along the periphery;
- f) The Crusher and the Conveyor belt should be closed with adequate arrangements.

Standards for Emissions of Air Pollutants :

(i) SPM	...	Not to exceed	150 mg/NM³
(ii) SO ²	...	Not to exceed	600.0 Microgramm/M ³
(iii)	...	Not to exceed	(At a distance of
(iv)	...	Not to exceed	40 Mtrs from crusher)
(v)	...	Not to exceed	
(vi)	...	Not to exceed	
(vii)	...	Not to exceed	

Bundla

(ii) The applicant shall observe the following fuel pattern :

Sr. No.	Type of fuel	Quantity
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-- N.A.--



(iii) The applicant shall erect the chimney/(s) of the following specifications :

Sr. No.	Chimney attached to	Volume Nm ³ /hr.	Height in Mtrs
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-- N.A.--

(iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform, etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimney/(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75dB (A) during day time and 70dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other conditions

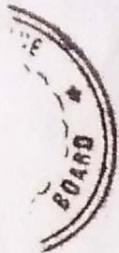
-- B. Malho

6. CONDITIONS UNDER HW (M & H) & Ammended Rules 2000

(i) The applicant shall handle hazardous wastes as specified below :

Sr. No.	Category Waste	Types of Wastes	Quantity	Disposal
---------	----------------	-----------------	----------	----------

The factory shall not generate any hazardous waste.



(ii) Treatment :

(iii) The authorisation is hereby granted to operation for collection, storage, transport and disposal of hazardous waste.

7. The applicant shall comply with the Conditions as stipulated under Annexure - I & II enclosed.

For and on behalf of M.P.C. Board



V. N. Mundhe
 22/01/03
(V. N. Mundhe)
 Regional Officer,
 PUNE

(When consent issuing authority is other than Member Secretary, state)

Name :

Designation :

Office Address :

To :

The Applicant

Mr. Margaje D.V.
M/S Mukta stone cruser
Gat. NO. 500.
A.p. Kanhawadi
Tal. Khandala. Satara.

Copy submitted to :

1. The Collector, Pune District.
2. Member Secretary, MPCB, Mumbai.
3. The Sub Regional Officer, M. P. C. B.
Pune I / Pune II / Pimpri Chinchwad / Satara / Solapur
4. Chief Account Officer, MPCB, Mumbai.

Consent fee Rs. 200/-
200/-

received, vide D. D. No. 268680
019375

Dated 22/9/98
13/11/02

Drawn on Bank of Maharashtra
Bank of Maharashtra

Hazardus waste fee Rs.

D. D. No.

Dated

Drawn on

Master file

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2501090002

Date: 09/01/2025

To,
M/s. Mukta Stone Crusher,
Gat No. 500, A/p. Kanhawadi,
Tal. Khandala, Dist. Satara

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

Ref: 1) Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No. 0000131482/CR/2203001569, Dtd. 30/03/2022.
2) Complaint received from Shri. Dyaneshwar Margaje, Resident of Kanhawadi, Tal. Khandala vide letter Dtd. 16/06/2023
3) Visit of the Board Official to your industry on 11/09/2023
4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 160124008 Dtd. 11/11/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Complaint received from smt. Dyaneshwar Margaje vide letter Dtd. 16/06/2023 regarding violations of Environmental Norms and causing pollution nuisance.

AND WHEREAS, In receipt of the Complaint the officials of the visited to your industry to check the compliance of consent condition on 11/09/2023 and accordingly Sub Regional Officer, Satara submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not provided wind breaking wall along with the periphery of the crusher unit.
- 2) You have not provided the fogger system at entry and exist point of the crusher unit.
- 3) You have not provided metalloied road within the premises.
- 4) You have not taking adequate measures to avoid dust emission and thereby causing air pollution nuisance to the nearby area.

..2..

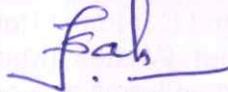
AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby discharging untreated / partially treated effluent and air emissions into the environment and thereby causing water and air pollution into the environment.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why your existing bank guarantee shall not be forfeited ?
3. Why you shall not be directed to closedown industry forthwith?
4. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?

You are hereby given an opportunity to respond within 07 days from issuance of these directions and also directed to remain **present for personal hearing scheduled on 17/10/2024 @ 12:00PM** in the office of **Regional Officer, M. P. C. Board, Jog centre, 3rd floor, wakadewadi, Pune-03** failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


(J. S. Salunkhe)
Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You shall submit the compliance report of this directions within time.



Annexure- III

Date- 17/01/2025

To,
The Regional officer
Maharashtra Pollution Control Board,
Pune.

Sub:- Reply/compliance report of Proposed Direction by Mukta Stone Crusher
Ref:- Proposed Direction No. MPCB/ROP/PD/2501090002 issued on 09/01/2025.

Respected sir,

With reference to above, it is submitted the reply to the Proposed Direction issued on 09/01/2025. Submitted herewith the point wise reply as under-

Sr.No.	Proposed Direction Points	Compliance
1	You have not provided wind breaking wall along with the periphery of the crusher unit.	We have provided wind breaking wall with tin sheet metal wall along with the periphery of the crusher unit. Photographs are enclosed.
2	You have not provided the fogger system at entry and exist point of the crusher unit.	We have provided fogger system/water sprinkler arrangement at entry and exist point of the crusher unit. Photographs are enclosed.
3	You have not provided metalloid road with the premises.	We had provided tar road to movement of vehicles with the stone crusher area/premises. Photographs are enclosed.
4	You have not taking adequate measures to avoid dust emission and thereby causing air pollution nuisance to the nearby area.	We have taking all necessary precaution to fugitive dust emissions i.e. fogger system/water sprinkler arrangement and we had installed noise pollution free stone crusher unit. Photographs are enclosed.

Hereby requesting you kindly consider our efforts for protection of Environment and we will assured that, we will be taking precautionary measures to avoid fugitive emissions and noise pollution. This is submitted for information & further needful, please.

Thanking you.


Yours Faithfully

Copy submitted for information to
Sub Regional Officer, MPCB, Satara

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2501090002

Date: 09/01/2025

To,
M/s. Mukta Stone Crusher,
Gat No. 500, A/p. Kanhawadi,
Tal. Khandala, Dist. Satara

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

Ref: 1) Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No. 0000131482/CR/2203001569, Dtd. 30/03/2022.
2) Complaint received from Shri. Dyaneshwar Margaje, Resident of Kanhawadi, Tal. Khandala vide letter Dtd. 16/06/2023
3) Visit of the Board Official to your industry on 11/09/2023
4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 160124008 Dtd. 11/11/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Complaint received from smt. Dyaneshwar Margaje vide letter Dtd. 16/06/2023 regarding violations of Environmental Norms and causing pollution nuisance.

AND WHEREAS, In receipt of the Complaint the officials of the visited to your industry to check the compliance of consent condition on 11/09/2023 and accordingly Sub Regional Officer, Satara submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not provided wind breaking wall along with the periphery of the crusher unit.
- 2) You have not provided the fogger system at entry and exist point of the crusher unit.
- 3) You have not provided metalloied road within the premises.
- 4) You have not taking adequate measures to avoid dust emission and thereby causing air pollution nuisance to the nearby area.

30220327110223417

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 - 25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (O64)

No:- Format1.0/RO/UAN No.0000131482/CR/2203001569

Date: 30/03/2022

To,
 M/s. Mukta Stone Crusher
 Gat No.500, A/P-Kanhawadi,
 Tal-Khandala, Dist-Satara



Your Service is Our Duty

Sub: Application for Renewal of consent

Ref: Previous Board's granted consent to operate vide No
 ROP/E-25/CC/CIR/STR/2242/147/2003 dtd.24.01.2003

Your application No.MPCB-CONSENT-0000131482 Dated 06.02.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/12/2024
- The capital investment of the project is Rs.0.572 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 0.0975 Crs + Increase in C.I. - Rs. 0.4745 Crs)
- Consent is valid for the manufacture of:

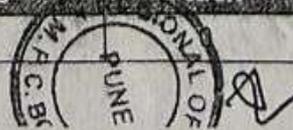
Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Agreegate	16	Brass/D

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.7	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0		As per Schedule -II





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000225723

Application submitted on:
11-11-2024

Industry Information

Consent To:
Renewal (Normal)

IIN No.:
MPCB-CONSENT-0000131482

Submit to:
SRO - Satara

Type of Institution:
Industry

Industry Type:
O64 Stone crushers

Category:
Orange

Scale:
S.S.I

Location of industry/activity/etc:
Local Body

Name of Local Body:
Kanhawadi, Tal-Khandala, Dist-Satara

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
Dnyaneshwar Vitthal Margaje

Address
Gat no.500,Kanhawadi, Tal-Khandala, Dist-Satara,Kanhavadi,Satara

Designation
Proprietor

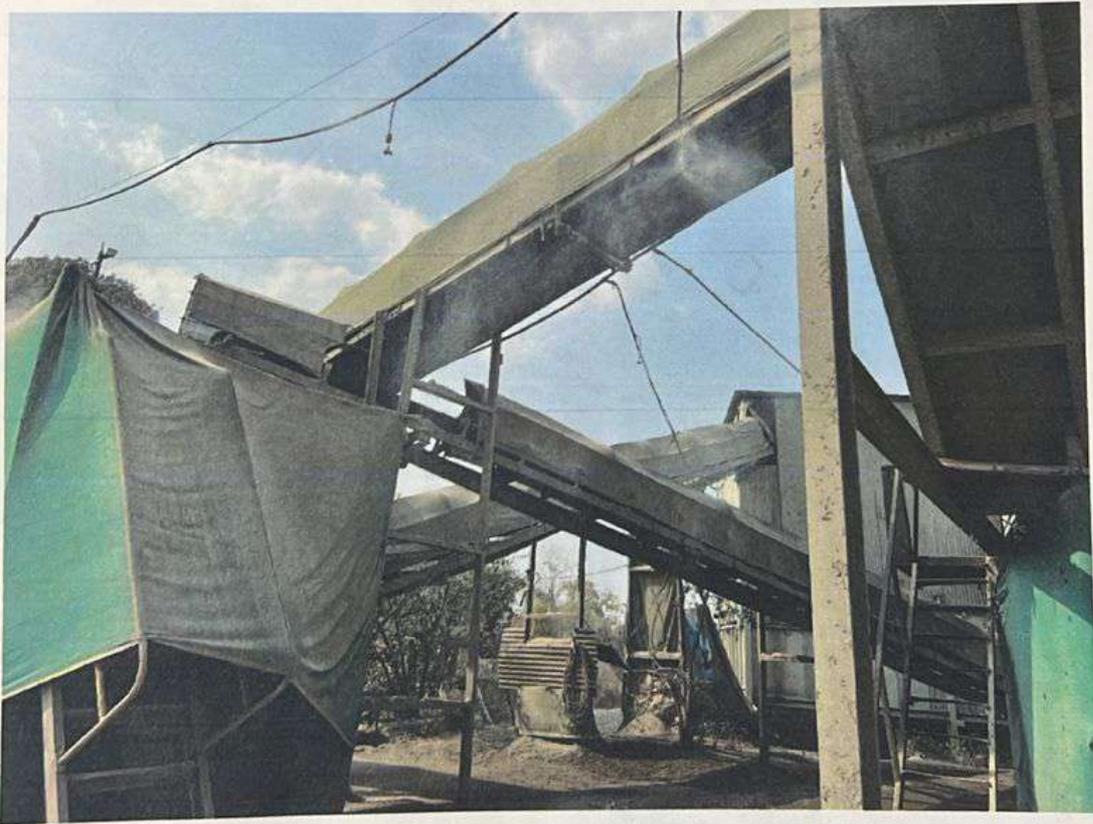
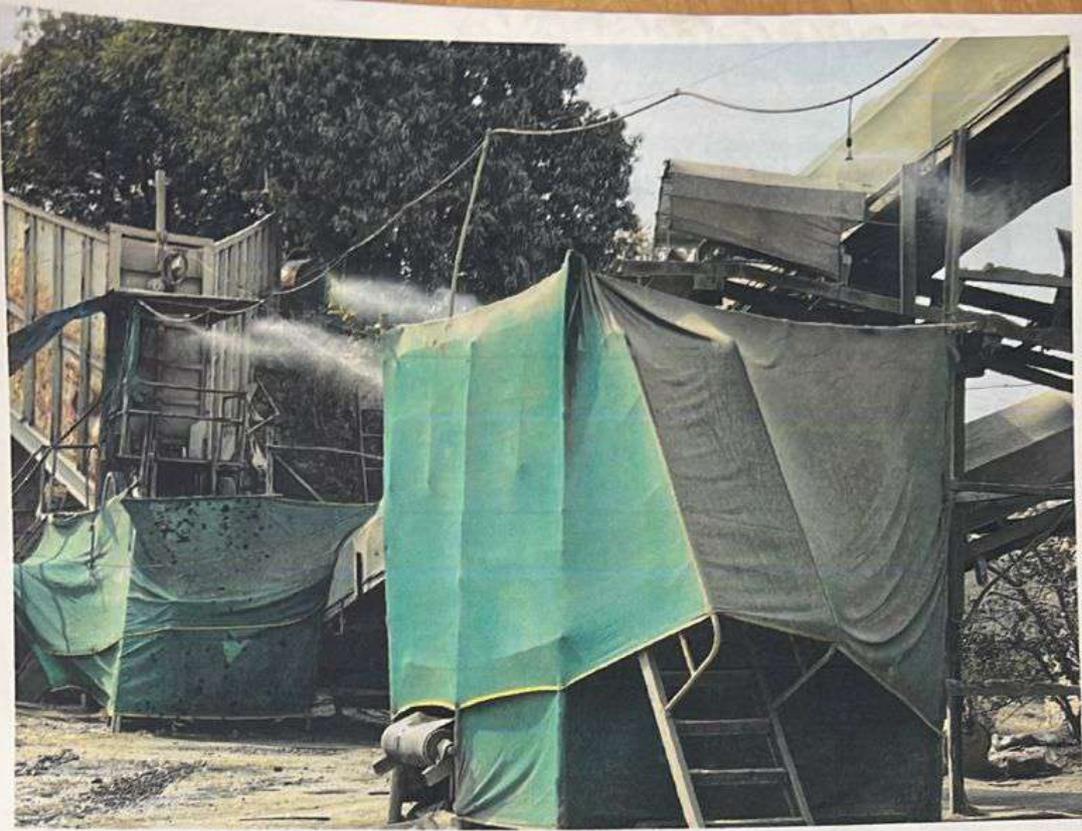
Taluka
Khandala

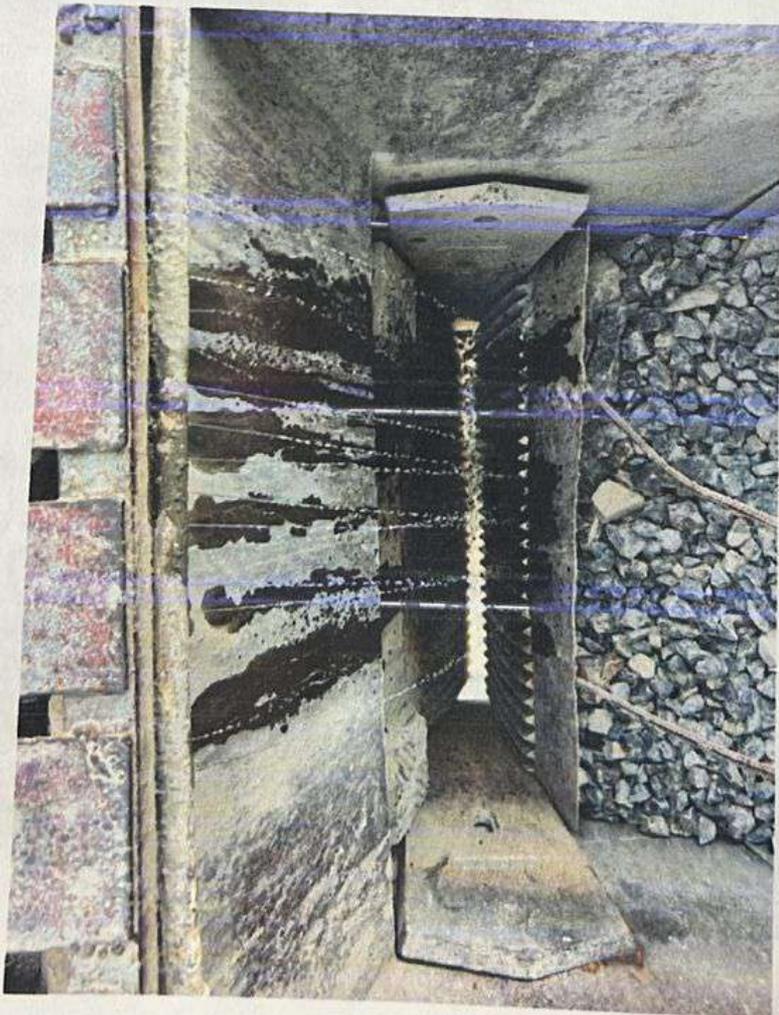
Area
Non MIDC

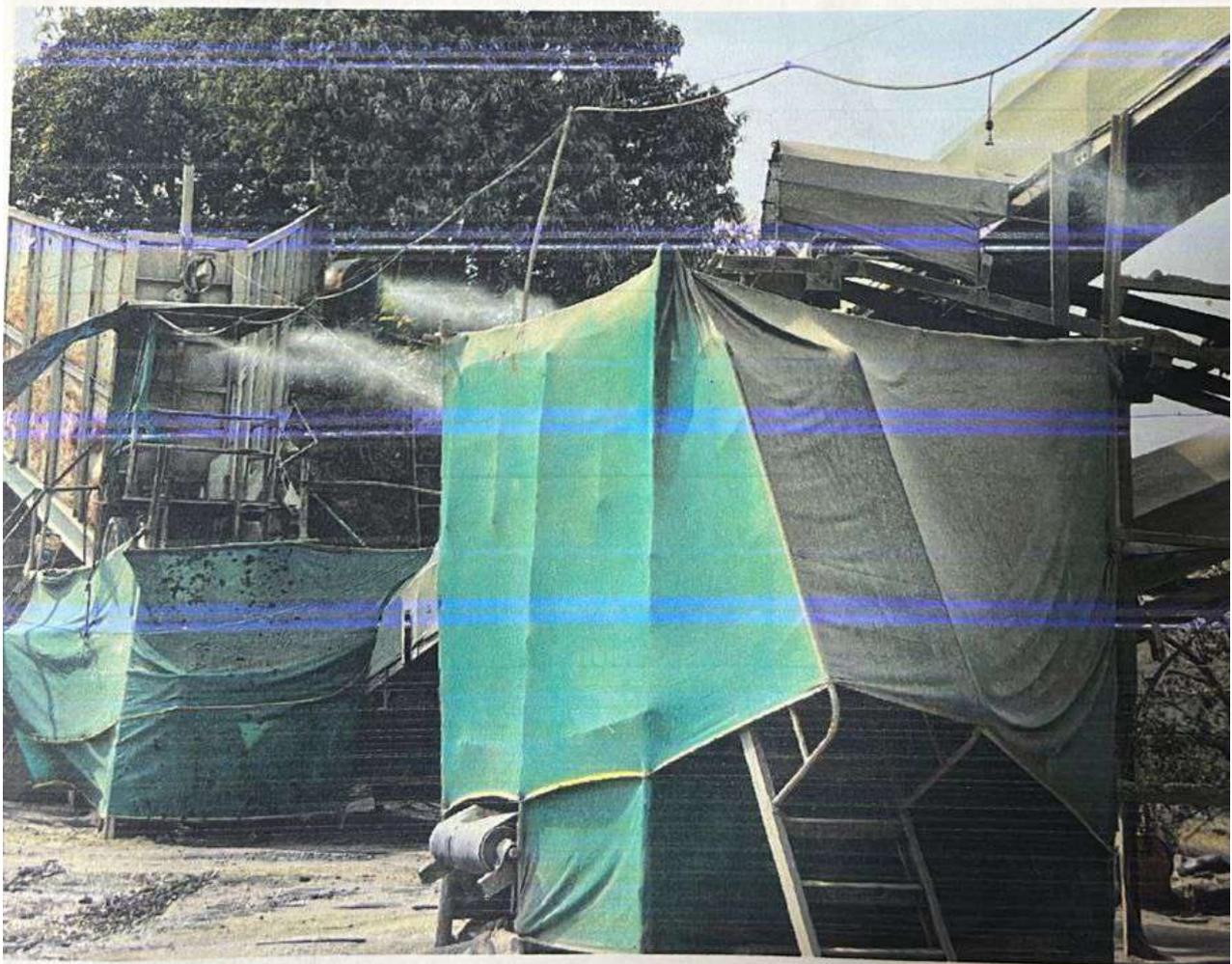
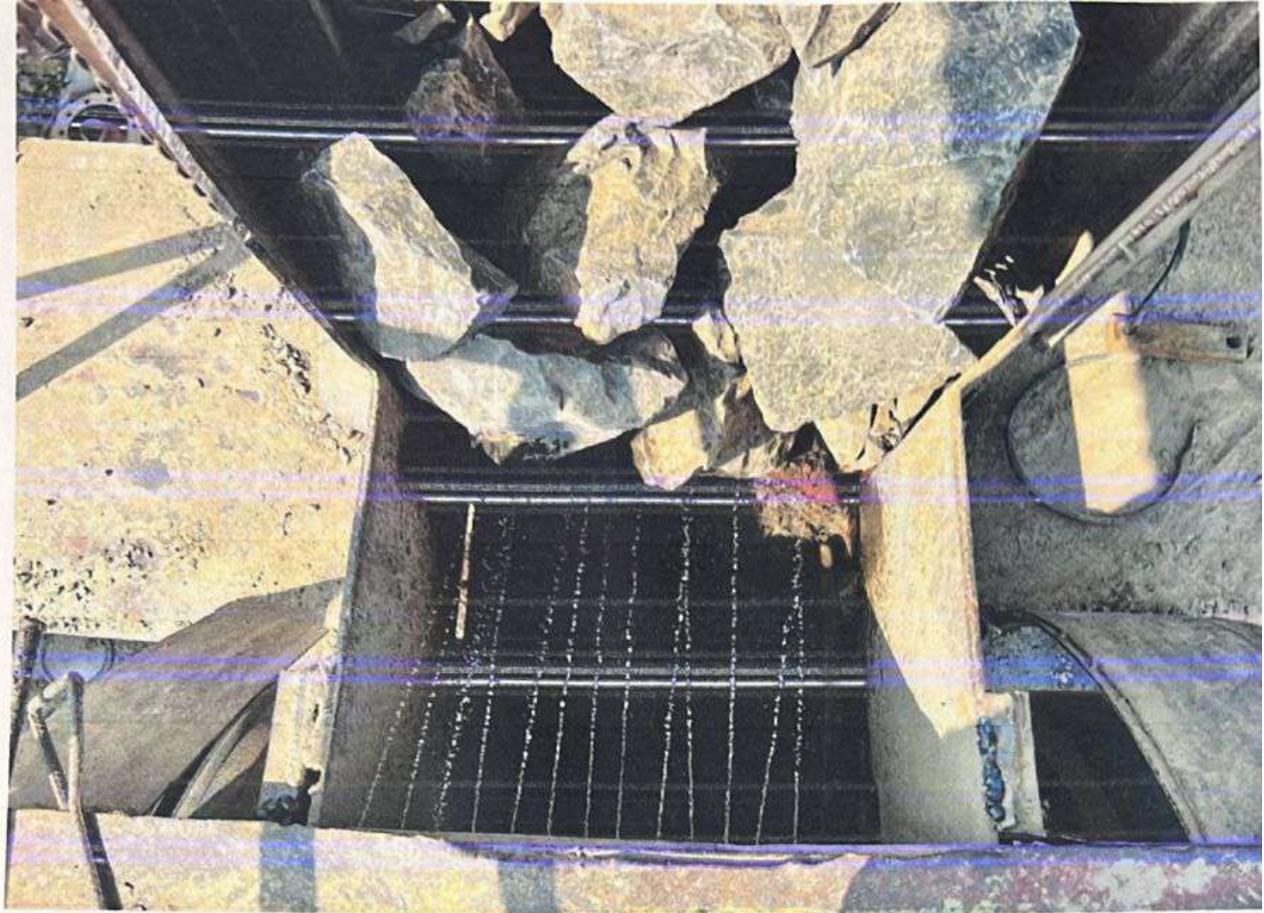
District
Satara

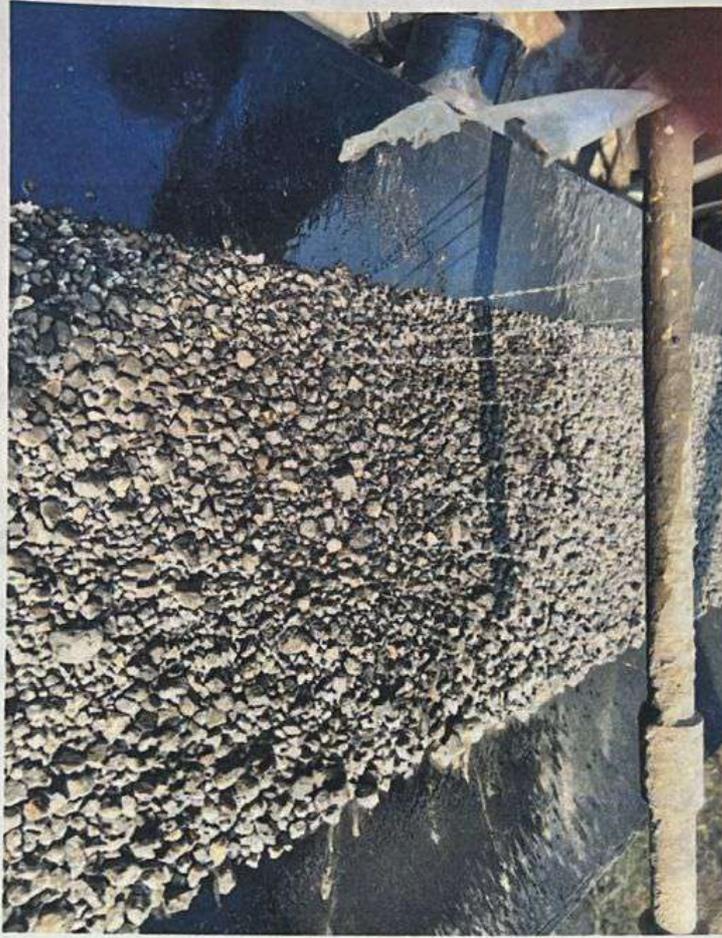
Telephone
9420480825

Fax



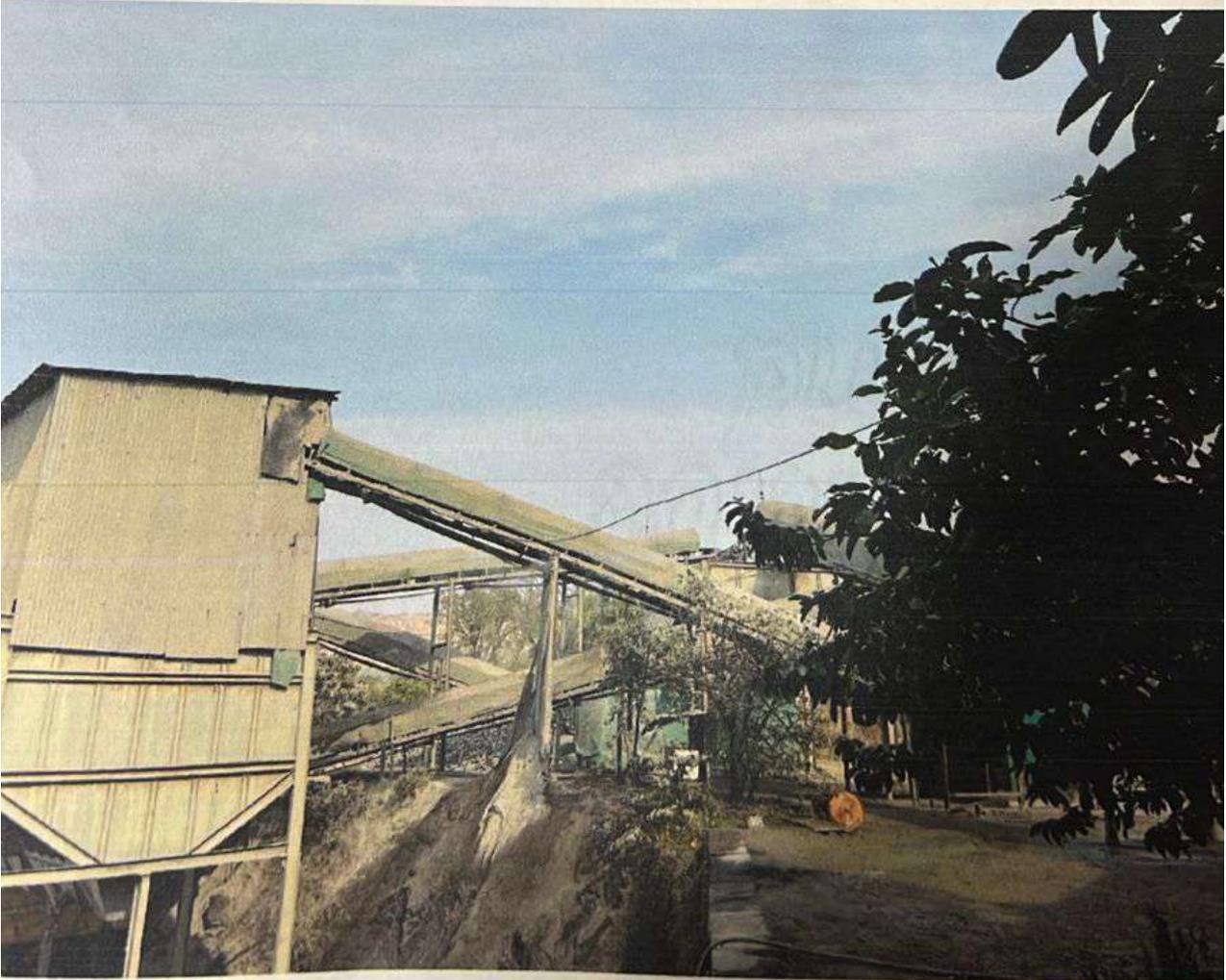
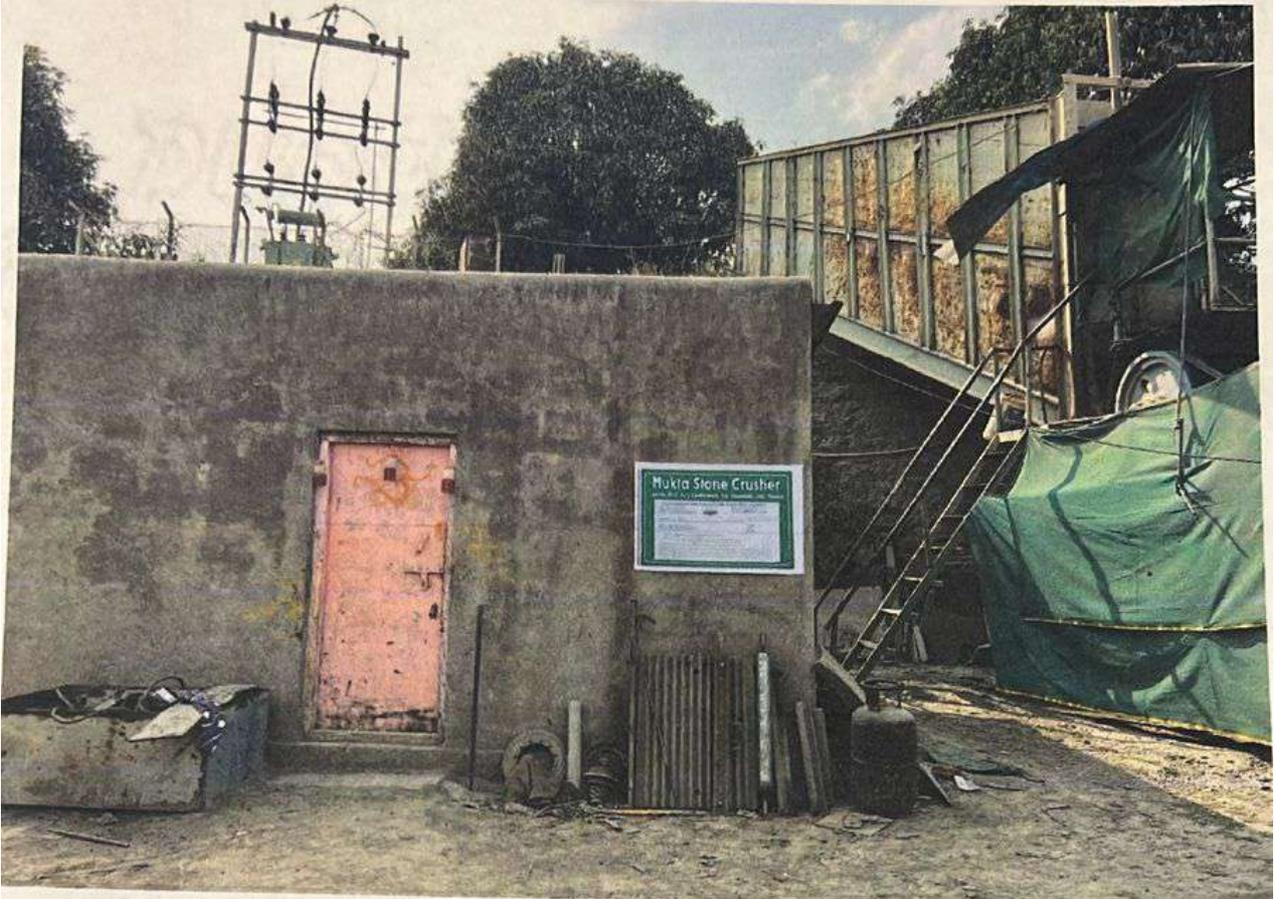


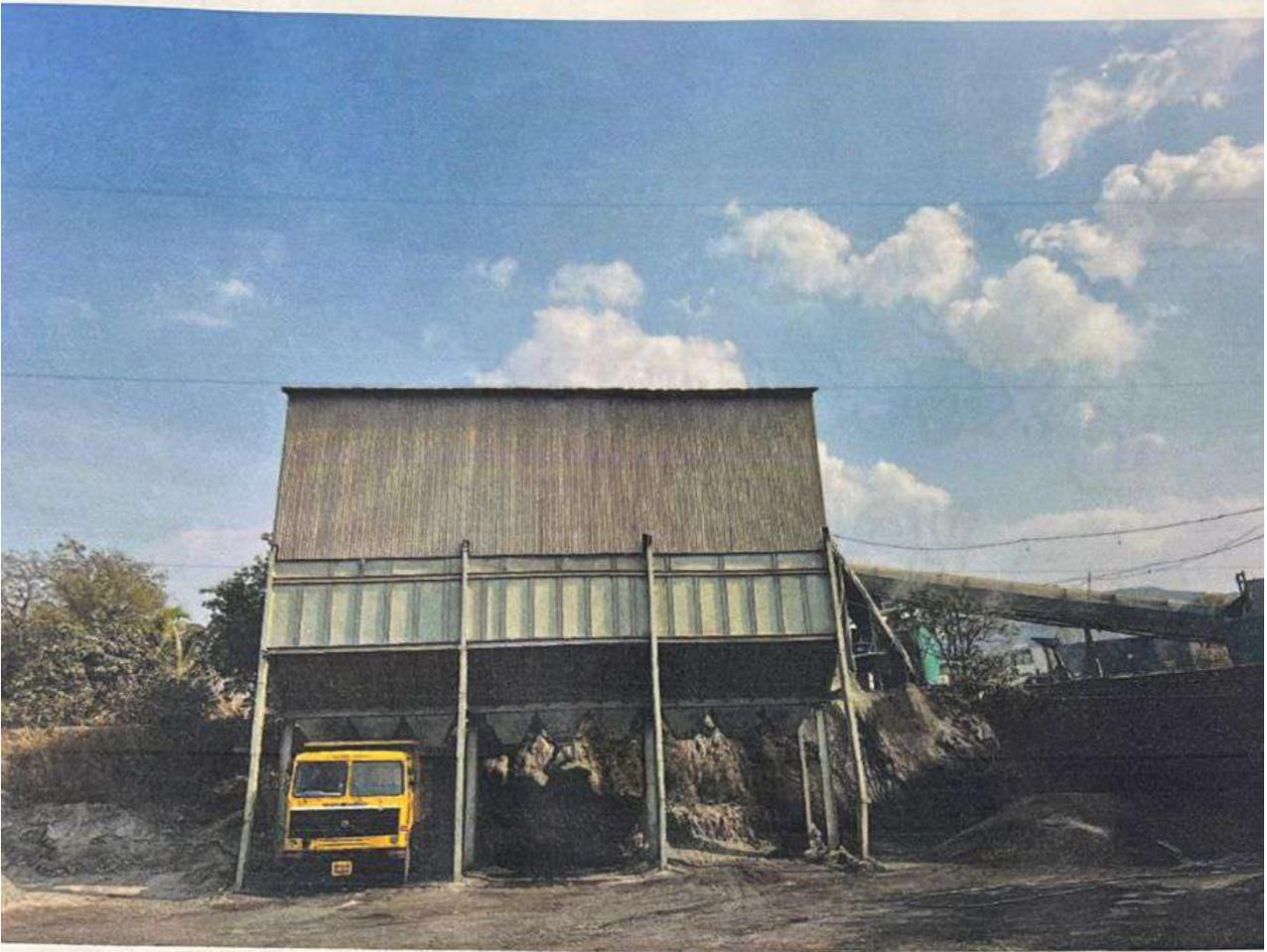












**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE – PUNE**

Phone No.(020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029



Jog Center, 3rd Floor,
Wakdewadi,
Old Pune-Mumbai Road,
Pune -411 003

Visit us at <http://mpcb.mah.nic.in>

Ref. No. ROP/ 2501290002

Date:- 29/01/2025

To
M/s. Mukta Stone Crusher,
Gat no.500,Kanhawadi, Tal-Khandala, Dist-Satara.

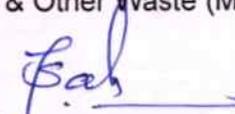
Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (M & TM) Rules, 2016.

Ref : 1) Consent granted by the Board.
2) Board Proposed Directions issued on dtd 09/01/2025.
3) Legal proposal – 160124008.

This refers to proposed directions issued as referred (2) above and subsequent personal hearing extended on 17/01/2024. Considering your submission during the hearing and non-compliances reported by the Sub Regional Officer, You are hereby directed to comply with the following interim Directions:

1. You shall provide covering of crusher unit, convers belt, hopper etc by tin sheet.
2. You shall made provision of adequate height wind breaking walls along the periphery of the crusher area.
3. You shall carried out tree plantation of adequate heights trees along with the periphery of crusher area.
4. You shall provide adequate water sprinkling arrangement for wetting of crushing activities & crusher premises approach road.
5. You shall develop the metallic roads within the crusher premises.
6. You shall submit the Bank Guarantee of Rs. 25,000/-, towards ensure the above compliances within 2 months. The said Bank Guarantee shall be submitted within 15 days, valid for a period of one year, in favour of Regional Officer, Pune.

In case you fail to comply with the above directions the Board will have no option than to issue appropriate stringent action / directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.


 (J. S. Salunke)
 Regional Officer

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to: - The Sub-Regional Officer, M.P.C.Board,Satara :Keep necessary follow up please.



MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE- SATARA.

VISIT / INSPECTION REPORT

- | | |
|--|---|
| 1. Name of Stone crusher & Address | :- Mukta Stone Crusher,
Gat No.500, A/P-Kanhawadi,
Tal-Khandala,Dist-Satara |
| 2. Date Of Visit | :- 26/01/2026. |
| 3. Name of Contact Person during Visit | :- Mr. Dnyaneshwar Vitthal Margaje,
Mob.No.7020560625 |
| 4. Consent Status | :- Valid up to 31/12/2028. |
| 5. Products | :- Stone Agreegate 16 Brass/D
Stone Dust- 2 Brass/D |
| 6. <u>Observations-</u> | :- |
- I. During visit, stone crusher was found not in operation due to maintenance work.
 - II. Project Proponent (PP) has obtained Board's Consent to Operate Dtd. 05/02/2025 in Orange category for mfg. of Stone Agreegate 16 Brass/D & Stone Dust- 2 Brass/D. Said consent is valid up to 31/12/2028.
 - III. Stone crusher unit is located at Gat No.500, A/P-Kanhawadi, Tal-Khandala,Dist-Satara, which is 57.37 mtr. away from Khandala-Bhor Road and 3.00 km. away from Shirwal-Bhor road (National Highway No. 965DD- Lonand to Mahad Road). Unit is located approximately 463 mtr. away from human habitation of Village – Kanhawadi
 - IV. As per Board's Marking system Stone crusher unit has made following arrangements-
 - a) PP has provided vibrating screen cover with tin sheet covering -1 Mark.
 - b) PP has partially covered conveyer Belts -0.5 Mark.
 - c) PP has provided water-sprinkling arrangement at Conveyer Belts, Jaw Crusher and within premises- 4 Marks.
 - d) PP has not provided tin metal sheets along the periphery of crusher, which acts as wind breaking wall- 0 Mark.

- e) PP has provided metallic road these roads are approach roads in the crusher- 0 Mark.
- f) PP has not developed green belt along the periphery of the unit- 0 Mark.
- g) Raw material and finished goods are not covered-0 marks.

As per marking methodology crusher scores 5.5 marks out of 10.

- V. PP has not provided air pollution control systems/dust suppression system as per Board's Consent conditions.
- VI. Board has conditionally issued Consent to Operate Dtd. 05/02/2025 wherein it has been mentioned that, PP should comply Board's Interim Direction Dtd. 29/01/2025.
- VII. So far, PP has not complied Board's Interim Direction Dtd. 29/01/2025.
- VIII. Detailed point wise compliance of Board's Interim Direction

Sr. No.	Non compliance mentioned in Interim Directions Dtd. 29/01/2025	Compliance made by the PP	Remarks
1.	You shall provide covering of crushing unit, conveyer belt, hopper etc. by tin sheet.	PP has partially covered conveyer belt only. Hopper has not covered.	Partially complied.
2.	You shall made provision of adequate height wind breaking walls along the periphery of the crusher area.	Not provided.	Not compiled.
3.	You shall carry out tree planation of adequate heights trees along with the periphery of crusher area.	Not provided.	Not compiled.
4.	You shall provide adequate water sprinkling arrangement for wetting of crushing activities & crusher premises approach road.	Fogger system has been provided but not covered all the crusher area.	Partially complied.
5.	You shall develop the metallic roads within the crusher premises.	Not provided.	Not compiled.
6.	You shall submit the Bank Guarantee of Rs. 25,000/- towards ensure the above compliances within 2 months. The said Bank Guarantee shall be submitted within 15 days, valid for a period one year, in favour of Regional Officer, Pune.	Submitted BG of Rs. 25,000/-. BG is valid up to 06/02/2028.	Complied.

Rahul Nimbalkar

(Rahul Nimbalkar)
Field Officer, MPCB, Satara

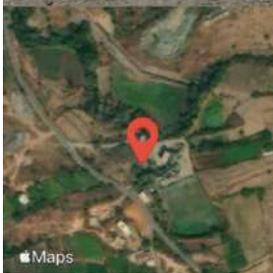


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Note : Captured by GPS Map Camera

GPS Map Camera



GPS Map Camera



Satara, Maharashtra, India 

Phaltan Baramati Road, Khandala, Satara, Maharashtra 412802, India

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Note : Captured by GPS Map Camera



GPS Map Camera



Satara, Maharashtra, India 

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Maps



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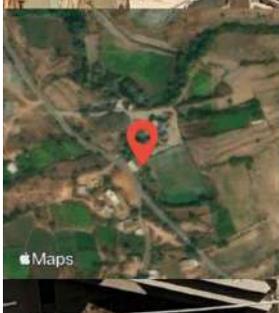
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 Maps



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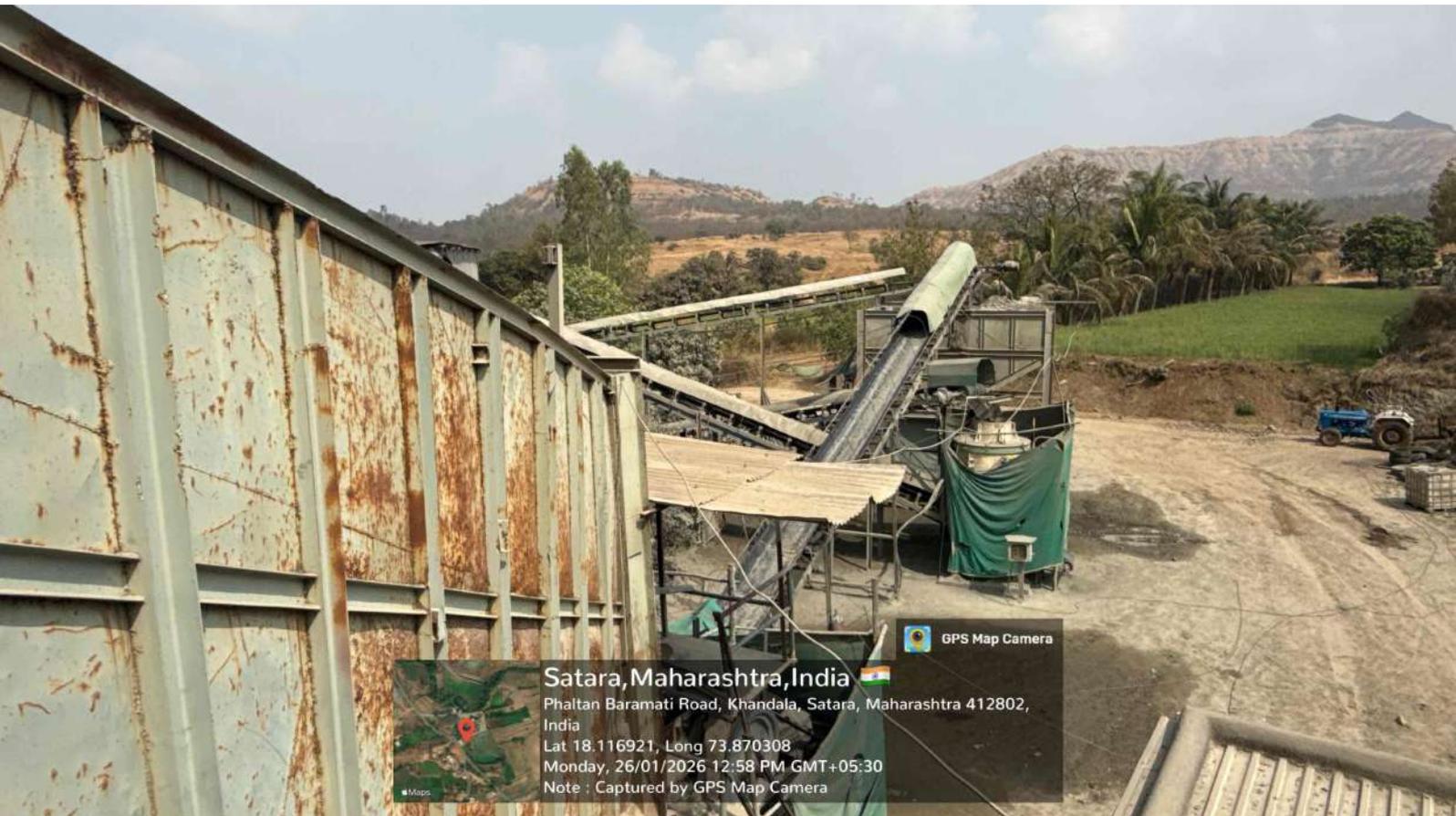
Maps



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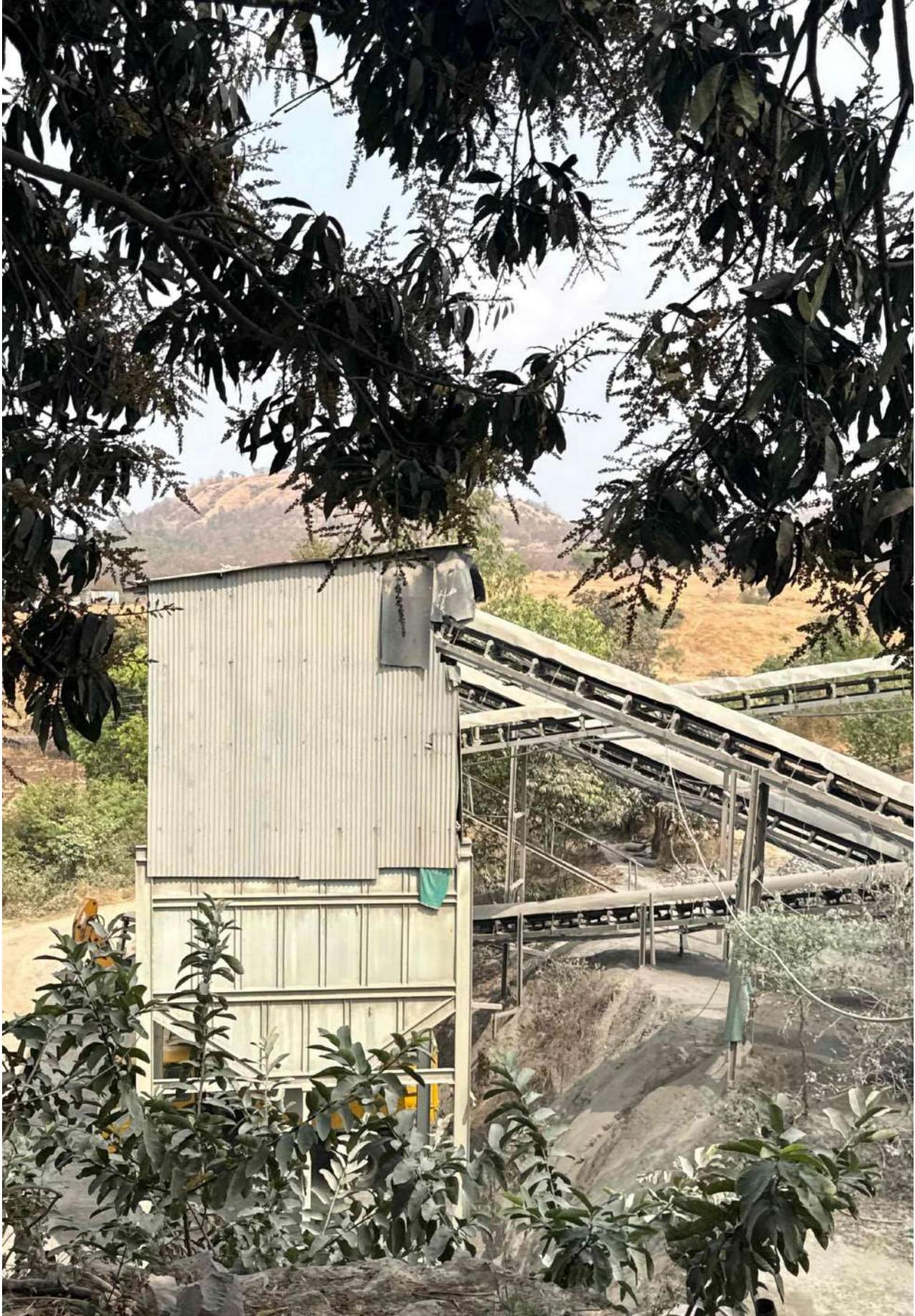
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